

[*Translation*]

Implementation of Recommendation on Electoral reforms

362. SHRI C. JANGA REDDY :
DR. A. K. PATEL :
SHRI VIJOY KUMAR YADAV :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether Government have considered the recommendations regarding electoral reforms contained in the 2nd Annual Report of the Election Commission presented to the Parliament in May, 1985 and if so, the reaction of Government on each recommendation :

(b) when Government propose to implement electoral reforms; and

(c) the manner in which these reforms are proposed to be implemented ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : (a) to (c). The proposals sent by the Election Commission on electoral reforms including those contained in the Second Annual Report are still under examination within the Ministry. It is the endeavour of the Government to implement electoral reform proposals as expeditiously as possible; it would not however be feasible to indicate the exact time frame within which this could be done. This is because the proposals would not only require careful consideration but also discussion with political parties, etc.

[*English*]

Visit of Indian Delegation Abroad for Oil Exploration by Foreign Companies

363. SHRI C. JANGA REDDY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether about six month ago, a high powered Indian delegation went abroad to talk to some leading oil and oil exploring companies to persuade them to prospect for oil in and off-shore India and that there were no takers;

(b) the future plans and prospects of oil exploration in India; and

(c) whether long delay in deciding the contracts in the past was one of the complaints by the past explorers ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI NAWAL KISHORE SHARMA) : (a) An Indian delegation that had gone to attend the Offshore Technology Conference at Houston had discussions with a number of oil companies regarding exploration concessions in India. These discussions were only of an exploratory nature.

(b) ONGC and OIL have drawn up detailed programmes of exploration in various basins in India. The proposal to invite foreign companies to take up exploration in India is only to supplement the efforts of ONGC and OIL.

(c) No, Sir.

Guidelines Regarding Setting up of Grievances Redressal Counters in Public Sector Undertakings

364. SHRI SRIBALLAV PANIGRAHI : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Bureau of Public Enterprises (BPE) has suggested to all Central Public Sector Undertakings the setting up of 'Grievances Redressal Counters' to ensure expeditious settlement of grievances of their staff and officers; and

(b) if so, what are the guidelines issued in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) The Bureau of Public Enterprises circulated in September 1985 of Model Grievance Redressal Procedure for staff and Officers in the Central Public Sector Enterprises and advised them to adopt the Model Procedure with or without modification as appropriate to the enterprise concerned. The Model Procedure envisages the setting up of Grievance Redressal Committees and not Grievance Redressal Counters.

(b) The Model Grievance Redressal Procedure is applicable to staff and officers in the Central Public Sector Enterprises except employees who are deemed to be workers/